

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-06-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : --

**PETITION NUMBER** : CP(IB)/60/2024

**NAME OF THE PETITIONER** : Vasudevan Gopu (Liquidator)  
(Ashokmithra Capitals Pvt Ltd)

**NAME OF THE RESPONDENT(S)** : --

**UNDER SECTION** : Sec 59 of IBC, 2016

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**ORDER**

Ld. Counsel Mr. A.G. Sathyanarayana for the Petitioner.

In this case there is other current assets to the extent of Rs.4,35,309/- which consists of TDS, preliminary expenses as well as interest receivables. We are not clear as to how the Liquidator has dealt with the above amount in the Liquidation process and what would be the status of these receivables post dissolution of the company.

Memo to be filed within 2 weeks.

Post the case for hearing on **22.07.2024**.

-Sd-  
**RAVICHANDRAN RAMASAMY**  
Member (Technical)

-Sd-  
**JYOTI KUMAR TRIPATHI**  
Member (Judicial)

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